

(d) whether any action was taken against the allocatee of the block for any violation of conditions of licence/agreement and if so, the details thereof; and

(e) if no action has been initiated, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Ministry of Coal in consultation with Coal India Limited and Central Mine Planning and Design Institute had identified three coal blocks viz. North of Arkhapal, West of Radhikapur and Ramchandi Promotional, having about 1500 million tonnes of geological coal reserves each, for development of coal liquefaction or coal-to-liquid technology in the country.

(b) As per the guidelines for allocation of coal blocks for coal-to-liquid project, one of the eligibility criteria was as under:

“Since the expected investment for a 3.5 million tonne oil and oil products project is expected to be around 6 to 8 billion US dollars, the applicant company should have minimum net worth of Rs. 4000 crores.”

(c) Ramchandi Promotional coal block has been allocated to M/s Jindal Steel & Power Ltd. for its coal-to-liquid project.

(d) Based on the recommendation of the Inter-Ministerial Group (IMG) set up to review the development of coal block, the allocatee company has been issued a show cause notice for delay in development of coal block.

(e) Does not arise in view of the reply given in part (d) above.

Development of railway infrastructure for transportation of coal

12. Dr. CHANDAN MITRA: Will the Minister of COAL be pleased to state:

(a) whether Government is engaged in discussion with any State Governments in relation to the development of railway infrastructure for transportation of coal;

(b) if so, the details thereof;

(c) whether Government has set out any timetable and estimated the costs of development of additional railway infrastructure for the transportation of coal; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) A Memorandum of Understanding (MoU) was signed on 03.11.2012 between Government of Chhattisgarh (GoCG), South Eastern Coalfields Limited (SECL) and M/s. Indian Railway Construction Company Limited (IRCONL) for development of following rail corridors in the State of Chhattisgarh:

- (i) **East Corridor** (Bhupdevpur-Gharghoda-Dharamjaigarh upto Korba with a spur from Gharghoda to Donga Mauha to connect mines of Gare-Pelma block) approx 180 KM, costing Rs. 2500 Crores.
- (ii) **East-West Corridor** (Gevra Road to Pendra Road *via* Dipka, Katghora. Sindurgarh. Pasan) 122 KM, costing Rs. 1500 Crores.

These two corridors in double line configuration shall be used for both freight and passenger services.

Two project-specific Joint Venture Companies (JVCs) namely Chhattisgarh East Railway Ltd. for East Corridor and Chhattisgarh East-West Railway Ltd. for East West Corridor have been registered with Registrar of Companies and formed on 21.02.2013 with equity shares GoCG represented by Industrial Development Corporation, CSIDC -10%, SECL or its parent company or sister concern individually or put together-64% and IRCON-26%. GoCG's share of equity in JVC shall correspond to value of land or 10% whichever is more.

(c) and (d) In addition to above the following important railway lines are under implementation for coal evacuation from the potential coalfields.

- I. **Tori Shivpur-Kathotia** - In the North Karanpur coalfields of Jharkhand for a length of about 93 Km at an estimated cost of Rs. 2345 crores. The line is being implemented in two phases.
 - (i) **Phase-I: Tori-Shivpur-** About 43 Km length
 - (ii) **Phase-II: Shivpur-Kathotia-** About 50 Km length
- II. **Jharsuguda-Barpali- Sardega** in Ib-valley Coalfields (Orissa). The estimated cost for a total length of about 52 Km is about Rs. 700 Crores. (Revised). No firm time lines have been indicated by the Ministry of Railways.

Increase in coal production

13. SHRI MOHD. ALI KHAN:
SHRIMATI T. RATNABAI:

Will the Minister of COAL be pleased to state: